CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/00490/2017

Chandigarh, this the 30th day of August, 2018

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

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Meena Kapoor, Officiating Principal, Govt. Model Senior Secondary School, Sector 20-D, resident of House No.1327, Sector 44-B, Chandigarh, age 59 years, (Group-A).

....APPLICANT

(Present: Mr. Rohit Seth, Advocate)

VERSUS

- Chandigarh Administration through Advisor to the Administrator,
 Punjab Raj Bhawan, Sector 6, Chandigarh.
- 2. The Education Secretary Chandigarh Administration, U.T. Secretariat, Sector 9, Chandigarh.
- 3. The Director School Education, Chandigarh Administration, U.T. Secretariat, Sector 9, Chandigarh.

....RESPONDENTS

(Present: Mr. Rakesh Verma, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

The present Original Application (OA) has been filed by the applicant seeking the following relief:-

"i)That the respondents be directed to consider and promote the applicant as Principal on regular basis w.e.f. date the vacancy became available under the 30% quota meant for Headmistress / Headmasters being eligible for such consideration and promotion having attained the requisite experience of 7 years as such on 10.09.2014 itself with all consequential benefits, arrears, interest @ 12% thereon etc.

- ii) Direct the respondents to grant the applicant pay and allowances of the post of Principal from the date she has been put to work as such i.e. 01.02.2016 and further revise her retiral benefits, pension at the time of their release and grant her arrears accordingly alongwith interest @ 12% from date the amount become due till payment thereof.
- iii) That this Hon'ble Tribunal may pass any other order, directions under the facts and circumstances of the case of the applicant.
- iv) That the cost of application may also be awarded in favour of the applicant."
- 2. After completion of pleadings, the case came up for hearing today.
 - 3. The facts are not in dispute.
- 4. Learned counsel for the respondents themselves came up with the judgment passed by this court in case of *Inder Mohan Kaur and others versus Chandigarh Administration and others*, in OA No.060/00163/2017 decided on 09.07.2018, and submitted that since the contention of the applicant was noticed on the first date of hearing, that this case involved similar issue, and as such petition deserves to be dispose of, in terms of said decision.
- 5. Learned counsel for the applicant submitted that this petition deserves to be disposed of in terms of *Inder Mohan Kaur* (supra), with a further directions to the respondents to consider her claim for release of higher wages for the period when she discharged higher duty of higher post also, when she worked on the higher post. The other side could not raise any objection to the proposed decision.
- 6. Therefore, we dispose of the present OA in the above terms for the parity of reasons given in the case of Inder Mohan Kaur (supra), and the respondents are also under direction to consider the

claim of the applicant for grant of higher wages as well, within two months. No costs.

(AJANTA DAYALAN) MEMBER (A) (SANJEEV KAUSHIK) MEMBER (J)

Dated: 30.08.2018.

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